



सत्यमेव जयते

## ***The Gauhati High Court, At Guwahati***

[ HIGH COURT OF ASSAM, NAGALAND, MIZORAM & ARUNACHAL PRADESH ]




### ***Cause List***



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# **NOTICE**





IT IS FOR INFORMATION OF ALL CONCERNED THAT THE HEARING MATTERS OF THE FOLLOWING BENCHES WILL BE TAKEN UP BY THE HON'BLE JUDGES SHOWN AGAINST EACH BENCH FOR THE PERIOD INDICATED BELOW.

	<b>BENCH</b>	<b>NAME OF THE HON'BLE JUDGES</b>	<b>PERIOD</b>
	<b>[ DIVISION BENCH-I ] [ COURT NO. 1 ]</b>  <b><i>This Bench will take up matters pertaining to:</i></b> <ol style="list-style-type: none"><li><i>Writ Appeals other than Foreigner matters and matters pertaining to Board of Revenue.</i></li><li><i>All Contempt Matters.</i></li><li><i>SARFAESI Act matters.</i></li><li><i>Income Tax Appeal.</i></li><li><i>Appeals under Companies Act.</i></li><li><i>PIL and taken up matters.</i></li><li><i>Writ Petitions against Order Of CAT.</i></li><li><i>Writ Appeal pertaining to service matters of Central Government Employees.</i></li></ol> <b><i>Along with such matters as may be specifically directed to be listed.</i></b>	<b>HON'BLE THE CHIEF JUSTICE AND HON'BLE MR. JUSTICE SUMAN SHYAM</b>	<b>FROM</b> 20-05-2024 <b>TO</b> 24-05-2024
	<b>[ CIVIL BENCH-II ] [ COURT NO. 2 ]</b>  <b><i>This Bench will take up matters pertaining to:</i></b> <ol style="list-style-type: none"><li><i>Writ Petition (Civil) relating to service of Teacher of Provincialised Schools.</i></li><li><i>Writ Petition (Civil) relating to Academic Matters.</i></li><li><i>Writ Petition (Civil) relating to Academics Institutions.</i></li><li><i>Arbitration Petition matters of the Year 2021.</i></li></ol>	<b>HON'BLE MR. JUSTICE LANUSUNGKUM JAMIR</b>	<b>-DO-</b>

	<p><b>[ DIVISION BENCH- II ] [ COURT NO. 3 ]</b></p> <p><u><i>This Bench will take up matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Writ Petition(C) relating to Police and Army Actions.</i></li> <li>2. <i>Custodial Death.</i></li> <li>3. <i>Writ Petition (Foreigners Matters).</i></li> <li>4. <i>Writ Petition pertaining to Court martial of defence personnel and armed forces.</i></li> <li>5. <i>Writ Appeal (Foreigners Matters).</i></li> <li>6. <i>Writ Appeal pertaining to matters of Board of Revenue.</i></li> <li>7. <i>Habeas Corpus matters.</i></li> </ol> <p><i>Along with any such matters as may be specifically directed to be listed.</i></p>	<p><b>HON'BLE MR.JUSTICE MANASH RANJAN PATHAK AND HON'BLE MR. JUSTICE MRIDUL KUMAR KALITA</b></p>	<p><b>-DO-</b></p>
	<p><b>[ CIVIL BENCH-IV ] [ COURT NO. 8 ]</b></p> <p><u><i>This Bench will take up matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Writ Petition (Civil) relating to Settlement by State Government etc. pertaining to Civil Bench-IV.</i></li> <li>2. <i>Residuary Writ Petitions pertaining to Civil Bench-IV.</i></li> <li>3. <i>Writ Petition (Civil) relating to Tax matters pertaining to Civil Bench-IV.</i></li> <li>4. <i>Writ Petition (Civil) under Labour and Industrial Law etc.</i></li> <li>5. <i>Arbitration Petition matters of the year 2023.</i></li> </ol>	<p><b>HON'BLE MR. JUSTICE NELSON SAILO</b></p>	<p><b>-DO-</b></p>

	<p><b>[ SPECIAL DIVISION BENCH ] [ COURT NO. 12 ]</b></p> <p><u><i>This Bench will take up matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Death Reference Cases.</i></li> <li>2. <i>Criminal Appeal including Hill Appeal.</i></li> <li>3. <i>Criminal Appeal (J).</i></li> <li>4. <i>All Criminal Appeals.</i></li> <li>5. <i>Confirmation of Decree of Divorce and Such Matrimonial Appeals arising out of orders/ Judgments passed by Family Court.</i></li> </ol> <p><i>Along with any such matters as may be specifically directed to be listed.</i></p>	<p><b>HON'BLE MR.JUSTICE MANISH CHOUDHURY AND HON'BLE MR. JUSTICE ROBIN PHUKAN</b></p>	<p><b><i>-DO-</i></b></p>
	<p><b>[ CIVIL BENCH-V ] [ COURT NO. 13 ]</b></p> <p><u><i>This Bench will take up matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Writ Petition (Civil) relating to Settlement by State Government etc. pertaining to Civil Bench-V.</i></li> <li>2. <i>Writ Petition (Civil) relating to Land Matters.</i></li> <li>3. <i>Residuary Writ Petitions pertaining to Civil Bench-V.</i></li> <li>4. <i>Writ Petition (Civil) relating to Tax matters pertaining to Civil Bench-V.</i></li> <li>5. <i>Arbitration Petition matters of the year 2024.</i></li> </ol>	<p><b>HON'BLE MR. JUSTICE SOUMITRA SAIKIA</b></p>	<p><b><i>-DO-</i></b></p>
	<p><b>[ CIVIL BENCH-I ] [ COURT NO. 14 ]</b></p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>S.A.O.</i></li> <li>2. <i>R.F.A</i></li> <li>3. <i>F.A.O.</i></li> <li>4. <i>MAC Appeal.</i></li> <li>5. <i>M.F.A</i></li> <li>6. <i>Civil Revision Petition</i></li> <li>7. <i>Civil Revision Petition (I/O).</i></li> <li>8. <i>Testamentary Cases.</i></li> <li>9. <i>Arbitration Appeal.</i></li> <li>10. <i>Transfer Petition (Civil).</i></li> <li>11. <i>LA Appeal.</i></li> <li>12. <i>RERA Appeal.</i></li> <li>13. <i>Matrimonial Appeal (arising out of order other than Family Courts).</i></li> <li>14. <i>Arbitration Petition matters of the years 2016-2020.</i></li> </ol>	<p><b>HON'BLE MR. JUSTICE PARTHIVYOTI SAIKIA</b></p>	<p><b><i>-DO-</i></b></p>

	<p><b>[ CIVIL BENCH-I ] [ COURT NO. 17 ]</b></p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. S.A.O.</li> <li>2. R.S.A</li> <li>3. F.A.O.</li> <li>4. MAC Appeal.</li> <li>5. M.F.A.</li> <li>6. Civil Revision Petition.</li> <li>7. Civil Revision Petition (I/O).</li> <li>8. Testamentary Cases.</li> <li>9. Arbitration Appeal.</li> <li>10. Transfer Petition (Civil).</li> <li>11. LA Appeal.</li> <li>12. RERA Appeal.</li> <li>13. Matrimonial Appeal (arising out of order other than Family Courts).</li> </ol>	<p><b>HON'BLE MR. JUSTICE DEVASHIS BARUAH</b></p>	<p><b><i>.DO.</i></b></p>
	<p><b>[ CRIMINAL BENCH ] [ COURT NO. 18 ]</b></p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. Bail matters (Relating to offences under Special Acts including PC act and POCSO Act)(Including motion).</li> <li>2. Criminal Appeal (Including fresh cases).</li> <li>3. Criminal Appeal (J) (Including fresh cases).</li> <li>4. Criminal Petition (Including motion).</li> <li>5. Criminal Revision Petition (Including motion).</li> <li>6. W.P.(Crl.) Matters relating to offences under Special Acts including PC Act and POCSO Act(Other than Habeas Corpus matters).</li> </ol>	<p><b>HON'BLE MRS. JUSTICE MALASRI NANDI</b></p>	<p><b><i>.DO.</i></b></p>

	<p><b>[ CRIMINAL BENCH ] [ COURT NO. 20 ]</b></p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Bail matters (where punishment is less than or equal to 7 years).</i></li> <li>2. <i>Bail matters (Relating to offences under Special Acts including PC act and POCSO Act). (Including motion)</i></li> <li>3. <i>Criminal Appeal (Including fresh cases).</i></li> <li>4. <i>Criminal Appeal (J) (Including fresh cases).</i></li> <li>5. <i>Criminal Petition (Including motion).</i></li> <li>6. <i>Criminal Revision Petition (Including motion).</i></li> <li>7. <i>Tr.Petition(Crl.).</i></li> <li>8. <i>W.P.(Crl.) Matters (Other than Habeas Corpus and where punishment is less than or equal to 7 years).</i></li> </ol>	<p><b>HON'BLE MR. JUSTICE ARUN DEV CHOUDHURY</b></p>	<p><b><i>-DO-</i></b></p>
	<p><b>[ CRIMINAL BENCH ] [ COURT NO. 21 ]</b></p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Bail matters (where punishment is more than 7 years)</i></li> <li>2. <i>Criminal Appeal (Including fresh cases).</i></li> <li>3. <i>Criminal Appeal (J) (Including fresh cases).</i></li> <li>4. <i>Criminal Petition (Including motion).</i></li> <li>5. <i>Criminal Revision Petition (Including motion).</i></li> <li>6. <i>Tr.Petition(Crl.).</i></li> <li>7. <i>W.P.(Crl.) Matters where punishment is more than 7 years (Other than Habeas Corpus matters).</i></li> </ol>	<p><b>HON'BLE MRS. JUSTICE SUSMITA PHUKAN KHAUND</b></p>	<p><b><i>-DO-</i></b></p>
	<p><b>[ CRIMINAL BENCH AND MAC APPEAL MATTERS ] [ COURT NO. 22 ]</b></p> <p><u><i>This Bench will take up Matters pertaining to (including hearing in all days):</i></u></p> <ol style="list-style-type: none"> <li>1. <i>MAC Appeal.</i></li> <li>2. <i>Criminal Appeal.</i></li> <li>3. <i>Criminal Appeal (Jail).</i></li> <li>4. <i>Criminal Petition.</i></li> <li>5. <i>Criminal Revision Petition.</i></li> </ol>	<p><b>HON'BLE MRS. JUSTICE MITALI THAKURIA</b></p>	<p><b><i>-DO-</i></b></p>
	<p><b>[ CIVIL BENCH-III ] [ COURT NO. 23 ]</b></p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Writ Petition (Civil) relating to State Govt.Employees.</i></li> <li>2. <i>Writ Petition (Civil) relating to Service in Local Bodies, Banks and PSU etc.</i></li> <li>3. <i>Writ Petition (Civil) relating to Service of Defence Personnel and Armed Forces.</i></li> <li>4. <i>Arbitration Petition matters of the year 2022.</i></li> </ol>	<p><b>HON'BLE MR. JUSTICE KARDAK ETE</b></p>	<p><b><i>-DO-</i></b></p>



**[ CIVIL BENCH- IV AND V ] [ COURT NO. 27 ]**

***This Bench will take up matters pertaining to:***

- 1. Writ Petition (Civil) relating to Settlement by State Government etc. pertaining to Civil Bench-IV.***
- 2. Residuary Writ Petitions pertaining to Civil Bench-IV.***
- 3. Writ Petition (Civil) relating to Tax matters pertaining to Civil Bench-IV.***
- 4. Writ Petition (Civil) under Labour and Industrial Law etc.***
- 5. Writ Petition (Civil) relating to Settlement by State Government etc. pertaining to Civil Bench-V.***
- 6. Writ Petition (Civil) relating to Land Matters.***
- 7. Residuary Writ Petitions pertaining to Civil Bench-V.***
- 8. Writ Petition (Civil) relating to Tax matters pertaining to Civil Bench-V.***

**HON'BLE MR. JUSTICE  
KAUSHIK GOSWAMI**

***.DO.***